

the other Minister, Petroleum and Chemicals Minister who has accepted the award—what further negotiations are needed. Am I to understand that the Chairman of the IDPL is refusing to take back the employees. I want an assurance from the Minister that the orders will be implemented and there will not be any more negotiations.

Sir, the Cabinet Minister is not here. He should be summoned immediately. The decision should be implemented immediately.

MR. SPEAKER: Mr. Sathe.

SHRIMATI PARVATHI KRISHNAN (Coimbatore): rose—

MR. SPEAKER: No, please. I am only calling Mr. Sathe to make his submissions by way of personal explanation.

SHRIMATI PARVATHI KRISHNAN: I would like to seek a clarification.

MR. SPEAKER: No question of your seeking any clarification without my permission. There should be no discussion after the Minister's statement.

13.26 hrs.

PERSONAL EXPLANATION BY
MEMBER

SHRI VASANT SATHE (Akola): Sir, to-day, in the newspaper—*The Times of India* newspaper particularly, there is a news item appearing which is relating to the 'Bill to take over sick textile mills stalled'. There it has been stated that:

"He was joined by another Congress Member, Mr. V. P. Sathe, who said the provision betrayed 'utter dishonesty of the government'".

Now, I beg to submit that this is a wrong quotation given by the newspaper. Exact wordings that were uttered yesterday when Shri Stephen was speaking were—I want to be precise—this.

When Shri Stephen was speaking he had pointed out the obvious contradiction in clause 5(1)(b) and (1)(c) of the Bill. He says:

"In one sense, you accept liability and at a subsequent place you say that it shall not be enforced. And you say that that is not the meaning. Then the mutual contradiction arises. It is an absurd proposition that is coming forward."

At that point I said:

"It is utterly dishonest."

My words have a reference only to the contradictory provision and I was not imputing any dishonesty to the government as reported in the *Times of India*. That is what I want to submit.

MR. SPEAKER: You should have written to me also.

SHRI VASANT SATHE: I want that the *Times of India* should correct this.

MR. SPEAKER: Mr. Kotoki.

13.28 hrs.

CODE OF CIVIL PROCEDURE (AM-
ENDMENT) BILL—contd.

SHRI LILADHAR KOTOKI (Nowgong): Sir, I move:

"That this House do extend upto the last day of the first week of the next Monsoon Session (1975), the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Code of Civil Procedure, 1908 and the Limitation Act, 1963".

I may also submit that the reasons for the extension have been circulated to Members.

MR. SPEAKER: I have seen that. There are enough reasons.

The question is:

"That this House do extend upto the last day of the first week of the next Monsoon Session (1975), the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Code of Civil Procedure, 1908 and the Limitation Act, 1963".

The motion was adopted.

Shall we adjourn for lunch now?

SHRI PILOO MODY (Godhra): Let us now hear the statement of Shri Mishra.

MR. SPEAKER: You are a very interesting gentleman. You want this after obstructing all the time!

SHRI VAYALAR RAVI: Sir, I have written to you about Shrimati Gayatri Devi.

MR. SPEAKER: It is not before me. It may not have come. I cannot find that out. You abruptly get up and speak.

Now, we adjourn for lunch and re-assemble at Thirty minutes past fourteen of the clock.

13.30 hrs.

The Lok Sabha adjourned for lunch till Thirty Minutes past Fourteen of the Clock.

The Lok Sabha reassembled after Lunch at Thirty Minutes past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

MR. DEPUTY-SPEAKER: We resume discussion on points of order

on the Sick Textile Undertakings (Nationalisation) Bill.

PROF. MADHU DANDAVATE (Rajapur): Sir, I would like to draw your attention to a news item of today that forty lakhs of fake Swiss watches have actually been sold in India. The Swiss industry has already come out with a statement that these watches are fake and they have not at all been manufactured in Switzerland and what are being sold in India are fake watches.

MR. DEPUTY-SPEAKER: Who are fake? The buyers or the watches?

PROF. MADHU DANDAVATE: About that, there has been no clarification at all. We sent notices.

We find that our ex-Commerce Minister is again getting involved in another scandal. I had given notice about another scandal . . .

MR. DEPUTY-SPEAKER: We are not taking up 377 matters.

PROF. MADHU DANDAVATE: They should come forward with some clarification. We should be informed that they will consider the matter.

श्री मधु लिमये (बांका) : उपाध्यक्ष महोदय, जब मीसा एमेंडमेंट पर बहस चल रही थी, तो मैंने मोदी रबर लिमिटेड का मामला उठाया था, और एक दस्तावेज सदन के मेज पर रखने की अनुमति मांगी थी। आप ने कहा था कि आप उस को स्पीकर साहब के पास भेज रहे हैं।

MR. DEPUTY-SPEAKER: That was laid.

श्री मधु लिमये : वह अब टेबिल पर ले किया गया है। लेकिन उस दिन श्री एन० के० पी० साल्वे ने कहा—आप भी सुन रहे थे—कि मोदी रबर का मैंने जग डायरेक्टर कहता है कि यह फोर्ज्ड डकुमेंट है। श्री

एन० के० पी० साल्वे अपने एक कोलीग पर विश्वास करने की बजाय मोदी रबर लिमिटेड की बात पर अधिक विश्वास करते हैं।

SHRI K. P. UNNIKRISHNAN (Badagara): Please be fair to him. He did not say that.

श्री मधु लिमये : मैं उन को मिस-इन्टरप्रेट नहीं कर रहा हूँ। उन्होंने कहा कि मोदी रबर लिमिटेड के मैनेजिंग डायरेक्टर का कहना है कि यह फोर्ड डकुमेंट है।

मैं आप से एक ही निवेदन करना चाहता हूँ कि आप इस सदन की एक कमेटी बनाइये। मैं मोदी रबर के मैनेजिंग डायरेक्टर को चुनीती देता हूँ कि वह साबित करें कि यह फोर्ड डकुमेंट है। अगर वह साबित कर देंगे, तो आप जो भी दण्ड भी मुझे देना चाहें, वह दीजिए। अगर यह साबित हो जायेगा, तो If you want to suspend me from the House, do it. If you want to expel me from the House, do it.

और अगर नहीं होगा, तो.....

MR. DEPUTY-SPEAKER: You have made the point. That is enough.

श्री मधु लिमये : मेरा पॉइंट आफ़ आर्डर नहीं था, मेरी प्रार्थना थी। श्री एन० के० पी० साल्वे को अब इस के बारे में आगे कार्यवाही करनी चाहिए। वह मैनेजिंग डायरेक्टर से उस की बात साबित करावायें, बर्ना अगर हमारे मिन इस तरह के रूमजें को प्रचलित करने का, शगफे छोड़ने का, काम करेंगे, तो यह अच्छा नहीं होगा। मैं ने एक मिन के नाते उन को पत्र लिखा। He is circulating a story, a connected story of the Mody Rubber Company. इस को मैं मानने के लिये मैं तैयार नहीं हूँ।

I am prepared for an inquiry. I am prepared to resign if Shri Unnikrishnan asks me to resign.

SHRI VAYALAR RAVI (Chirayinkil): I am raising a point drawing the attention of the hon. Finance Minister and asking him to make a statement regarding the conduct of a member of this House. The hon. lady member, Shrimati Gayatri Devi, had gone abroad and it has been reported that her jewellery was stolen in the US. It has also come to my knowledge that she made no declaration at the customs when she left the country. It is the law of the land that such a declaration should be made when valuable things are taken out of the country. I would like a statement as to what further action has been taken against the member.

श्री मोहम्मद इस्माइल (बैरकपुर) : उपाध्यक्ष महोदय, मैं एक घटना के बारे में मैनशन करना चाहता हूँ और मैं चाहता हूँ कि हॉम मिनिस्टर साहब इस के बारे में एक स्टेटमेंट दें।

3 दिसम्बर को मैं कटक गया। वहाँ वैंज फीज के बारे में सी० आई० टी० यू० और दूसरी सेंट्रल ट्रेड यूनियन्ज की मीटिंग हुई। मीटिंग के बाद मैं चला आया। उसी दिन हमारे सी० आई० टी० यू० के आफ़िस को रात को जला दिया गया। चार आदमी वहाँ थे। बाहर से ताला बन्द कर दिया गया।

MR. DEPUTY-SPEAKER: It is unfortunate. But how does it come here?

श्री मोहम्मद इस्माइल : कांग्रेस के लोगों ने हमारे आफ़िस को जला दिया। एक जर्नलिस्ट, श्री परशुराम सत्यधी, को भी मार डाला गया। एक किसान को गोली से मार दिया गया। वहाँ पर ला एण्ड आर्डर की यह सिचुएशन है।

MR. DEPUTY-SPEAKER: If an office is burnt there, it is within the State. Law and order is within the State.

श्री मोहम्मद इस्माइल : मैं चाहता कि होम मिनिस्टर साहब इस बारे में स्टेटमेंट दें। उड़ीसा में ऐसी घटनाएं घट रही हैं और वहां पर ला एण्ड आर्डर की यह हालत है।

SHRI S. M. BANERJEE (Kanpur): I am raising a very important matter concerning the Central Government. You must have read in today's *The Times of India* a news item under the caption 'Harijan beaten to death' from Nagpur dated December 10.

MR. DEPUTY-SPEAKER: We have read it.

SHRI S. M. BANERJEE: It says:

"A Harijan died after he was beaten along with two others on a charge of stealing a buffalo with ropes and lathis while they were tied to a bullock cart in a Maharashtra village, the State Assembly was told today."

श्री जनेश्वर मिश्र (इलाहाबाद) : इस हाउस में एक पंडित को बचाने के लिये तुल-मोहन राम मार डाले जाते हैं।

SHRI S. M. BANERJEE: It is a serious matter and I hope my friend will realise this. I want the Home Minister to make a statement because it has been stated in the State Assembly. Harijan welfare is the responsibility of the Centre and I want that you should direct the Home Minister to make a statement.

श्री हुकम चन्द कछवाय (मुरैना) : उपाध्यक्ष महोदय, मैं आप के माध्यम से सरकार का ध्यान इस खपले की ओर दिलाना चाहता हूँ कि जबलपुर के अंदर बेहिकल फौद्री के 37 कर्मचारियों को निकाल दिया गया है और उन में कई लोगों के ऊपर डकैती, चोरी और कतल के मुकदमों चलाये जा रहे हैं . . .

उपाध्यक्ष महोदय : वह स्टेट मेंट है।

श्री हुकम चन्द कछवाय : नहीं उपाध्यक्ष महोदय, डिफेंस मिनिस्ट्री से इस का सीधा संबंध आता है। उन के खिलाफ कार्यवाही की जा रही है, उनको नौकरी पर वापस नहीं किया जा रहा है, उन के खिलाफ नानाप्रकार के जुर्म लगा कर मुकदमों चलाये जा रहे हैं। मेरा निवेदन है कि सरकार इस संबंध में छानबीन कर के उन्हें काम पर वापस ले और उन के ऊपर से मुकदमों उठाए जायें।

श्री जनेश्वर मिश्र : उपाध्यक्ष महोदय.

कल मानव अधिकार दिवस था और कल कुछ लोग इंडिया गेट पर महात्मा गांधी की मूर्ति की स्थापना करने जा रहे थे। ब्रह्मानंद रेड्डी साहब की पुलिस ने उन लोगों के हाथ से गांधी जी की मूर्ति को छीन कर जमीन पर पटक दिया। वह टूट गई। यह शर्मनाक घटना है। मैं चाहता हूँ कि मंत्री महोदय इस पर वक्तव्य दें और इस पर कार्यवाही होनी चाहिए।

श्री राजेन्द्र प्रसाद यादव (मधेपुरा) : उपाध्यक्ष महोदय, 8 तारीख को बिहार के एक एम० एल० ए० श्री जमील अहमद साहब बिजिलेंस कमेटी की मीटिंग अटेंड करने के लिये गये हुये थे (व्यवधान) उन के ऊपर जय प्रकाश नारायण के सपोटर्स ने प्रहार किया जिस से उन की जान खतरे में पड़ी। (व्यवधान) हम चाहते हैं कि मंत्री महोदय इसके बारे में जानकारी सदन को दें। (व्यवधान) हम चाहते हैं कि मंत्री महोदय इस के बारे में जानकारी सदन को दें . . (व्यवधान)

श्री हुकम चन्द कछवाय : उस एम० एल० ने विद्यार्थियों के ऊपर गोली चलाई यह नहीं कहा उन्होंने।

SHRI P. G. MAVALANKAR (Ahmedabad): During the last week, or so, not once but three times, the Gujarat administration had been declaring one after another hundreds of villages as scarcity and drought affected. I have been demanding again and again that the Central Government must give adequate financial assistance to the drought affected State. No statement is coming. The Minister of Parliamentary Affairs is sitting. I should request him through you to make a statement that the Government of India would assure the State Government of Gujarat adequate financial assistance so that the scarcity hit areas would be adequately looked after.

*SHRI S. A. MURUGANANTHAM: (Tirunelveli): Mr. Deputy Speaker, Sir, in Tamil Nadu, Ramanathapuram District, Pudukkottai District, Tirunelveli District, Madurai District, parts of Tiruchinapally District which have not got Cauvery waters for irrigation, and Coimbatore District are facing acute drought conditions. In fact, starvation deaths have also taken place in Ramanathapuram District. I suggest that these areas should be declared as famine-afflicted areas if the Government of India want to avoid further starvation deaths in these parts of Tamil Nadu. The Tamil Nadu Government have requested the Central Government to sanction Rs. 5 crores immediately for the purpose of undertaking drought-relief programme in these areas. I appeal to the Central Government through you that this sum of Rs. 5 crores should be sanctioned immediately to Tamil Nadu Government so that famine relief works can be undertaken forthwith. If the Government of India commit any further delay in sanctioning this sum as requested by the Government of Tamil Nadu, I am afraid that starvation deaths will not only continue unabated but will also increase in future.

14.44 hrs.

SICK TEXTILE UNDERTAKINGS (NATIONALISATION) BILL-Contd.

MR. DEPUTY-SPEAKER: Now we shall resume our discussion on the Bill... (*Interruptions*). These points were not there in the agenda. Even so you have mentioned them and they have gone on record. It is for the Government to take note of them since I have allowed these things. Let us get on to the business now. We resume discussion on the points of order raised yesterday, relating to clause 5. You remember what we did yesterday and it will be a good thing to start with what the hon. Minister has got to say.

CLAUSE 5 (*Central Govt. or National Textile Corporation not to be liable for prior liabilities*)

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA): Sir, during the consideration of clause 5 of the Bill, the hon. member, Shri C. M. Stephen, had raised a point of order to the effect that clause (a) of sub-clause (3) of clause 5, as proposed to be re-numbered, is contradictory to clause 3 of sub-clause (2) of clause 5 and as such the Bill cannot be proceeded with. I am quoting from Mr. Stephen's yesterday's speech:

"My submission is that 'Save as otherwise provided elsewhere in the Act' must be exclusive of this clause. We are passing a clause. When you say, 'elsewhere in this Act' it cannot mean in the same clause... it can only be elsewhere in the Act exclusive of this clause, in some other clause; not the same clause. There are two mutually contradictory positions. It is a stultification; it is a statutory fraud and should not be permitted."